बिंग्सों देश में ध्रह्मसंस्थलों का दमन किये जाने के संबंध में चेतावनी

[RAJYA SABHA]

827. **थी राम फंडमलानी** : क्या विदेश मनी यह बताने की कुण करेंगे कि :

- (क) क्या सरकार का ध्यान देश के प्रवासित क्षेत्र में कांग्रेस मासित तीन राज्यों के मुख्य मित्रयों द्वारा बांग्लादेश में ग्रत्यसंख्यकों का दमन किये जाने तथा इसके परिणामस्त्रक्य इस देश को एनके पश्चायन के संबंध में हाल ही में दी गयी चेतावनी की ओर दिलाया गया है;
- (ख) यदि हां, तो क्या सरकार ने इस मामने में संबंधित सरकार से सम्पर्क किया है;
- (ग) यदि हां, तो इस संबंध में इर्द क्षार्ता का क्योरा क्या है; और
- (प) यदि कोई वार्तानहीं की गई है तो इसके क्या कारण हैं?

विवेश मंत्री (श्रीपी० वी० मरतिह संव) : (क) तंथ्यों का पंता स्वाया का रहा है।

्र (ख) में (घ) इस समय प्रश्न नहीं चटनाः

installation of Extellite Communication natwork of Airports in the country

628. SHRI D. B. CHANDRE GOW-DA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to State:

- (a) whether Government propose to Avail of the satellite communication network to maintain effective control of the air traffic system;
- (b) if so, whether Government proposes to instal mini and micro satellite earth stations at international and major airports in the country; and
- (c) if so, what are the details of the said satellite communication net-

work; and. the details of the airports on

which this system is proposed to be introduced and to what extent the smooth plying of air traffic system would be possible?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIA, TION AND TOURISM (SHRI SHIV-RAJ PATIL): (a) Yes,. Sir.

- (b) Yes, Sir.
- (c) The bulk of communication traffic is exchanged at the 4 interna. tional airports at Delhi, Bombay, Cal. cutta, Madras and the airport at Nag-pur (international alternate). These airports are planned to be compatible earth stations for inter communica. tion purposes via domestic satellite INSAT I-B. The existing means communication hotlines and tele. printer channels are often out of order for various reasons like digging of roads accumulation of water due to heavy rains, etc. The communication channels provided through earth stations installed at the airports wil3 obviate these situations. This mode of satellite communication will be more reliable In adverse conditions as well for voice communication to exchange information about movement of aircraft for one flight information region. to another and for printed communication to exchange information pertaining to fight plans, fight, regularity, operational status of navigational aids and weather conditions. The system is expected to provide more than 97 per cent availability of speech and teleprinter channels.

Nomination for election as jodge of international court of Justice

829. SHRI CHIMANBHAI MEHTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the procedure for the nomination of a judge for contesting as a judge in the International Court of Justices

- (b) whether it IS a fact that a committee has to recommend the name of the Judge; if so, what ar_e the details regarding the composition of the committee and names of its members;
- (c) whether it is a fact that only one name desired by Government Was discussed by the said committee;
- (d) if so, what is the recommendation made by the committee; and
- (e) whether it is a fact that the said committee had recommended resignation of the concerned person from the present, post before contesting for the post of Judge for the international Court; if so, what are the reasons for ignoring the recommendation of the committee?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) In accordance with the provisions of the Hague Con. vention for Pacific Settlement of International Disputes of 1907, India, by virtue of being a party to the said Convention, is entited to nominate four members on the Permanent Court of Arbitration who besides being available for international arbitration constitute the Indian National Group for nominating candidates for election as Judges of the International Court of Justice.. The present members of the Indian National Group are:

- (i) Justice P. N. Bhagwati, Former Chief Justice' of India;
- (ii) Shri A. K. Sen, Former Minister of Law and Justice;
- (iii) Shri K. Parasaran, Attorney General of India; The lat_e Dr. Nagendra Singh was the fourth member.

These members were appointed in 1985 for a term of six years.

(c) The Indian National Group may consider any number of persons before making its nomination.

(d) and (e) Th_e Indian National Group nominated Shri R. S. Pathak, Chief Justice of India for election to the International Court of Justice. The Cimmittee wa_s aware that the nomination has to be unanimous and unconditional. It considered it desirable that Chief Justice Pathak contest for the election after resigning as the Chief Justice of India but left it to the Chief Justice to make this decision.

to. Question.

Closing of homes for destitute women

- 830. SHRI T. R. RLAU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) what were the reasons which made All India Women's Conference to close down the .home for destitute women and evict forcibly the inmates;
- (b) how many inmates were there when it .was closed down; and what was its full capacity;
- Cc) whether any grants were being given to AH India Women's Conference: if so, what is the amount given during the last three years, yearwise;
- (d) whether any memoranda were received by Government against the administration of Bapnu Ghar; if so, what are the details thereof; and
- (e) what action Government had initiated on the memoranda?

THE MINISTER OF STATE IN THB DEPARTMENTS OF YOUTH AF-FAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURC1 DEVELOPMENT (SHRIMATI MAR-GARET ALVA): (a) The All India Women's Conference has informed this Department that the short stay home was closed down because the organisation was unable to deal with the problems created by the inmates who filed cases in the Courts for securing for themselves the right of permanent residence in the home, They also treatened to involve the staff in court proceedings. All this created problem*